

No. 80/RG/Spl./Misc dated 17.04.2021

From

The Registrar General
Punjab and Haryana High Court
Chandigarh

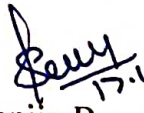
To

1. All the District and Sessions Judges in the State of Punjab.
2. All the District and Sessions, Judges in the State of Haryana.
3. The District and Sessions Judge, Union Territory, Chandigarh.

Sub: Working of Courts in the States of Punjab, Haryana and Union Territory, Chandigarh.

Sir/Madam,

Keeping in view the surge in the cases arising out of Novel Coronavirus (COVID-19) in the States of Punjab, Haryana and U.T. Chandigarh, Hon'ble the Chief Justice has been pleased to order that all the District and Session Judges in the State of Punjab, Haryana and U.T. Chandigarh shall assess the prevailing local conditions including the intensity of spread of COVID-19 pandemic in their respective Sessions Division and shall accordingly decide at their own level regarding hearing of the cases through physical or virtual mode and also the category of cases to be so heard. However, the guidelines/Health Advisories and other SOPs issued by the Government of India and the respective State Governments in this regard from time to time, shall be strictly followed.


17.4.2021
(Sanjiv Berry)
Registrar General